CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. 496/97

TUESDAY, THIS THE EIGHTH DAY OF APRIL, 1997.

C O R A M:

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

R. Jayalekshmy
Telecom Office Assistant
Office of the General Manager,
Telecom District,
Thiruvananthapuram.

.. Applicant

By Advocate Mr. G. Sasidharan Chempazhanthiyil

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- General Manager, Telecom District Thiruvananthapuram.
- Chief General Manager Telecom, Kerala Circle Thiruvananthapuram.
- 3. Director General Telecom Department, New Delhi.

...Respondents

By Advocate Mr. S. Radhakrishnan, ACGSC

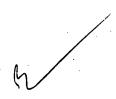
The application having been heard on 8.4.1997, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant is in regard to the fixation of her pay. Against the impugned order dated 19.2.96 (Annexure A4), the applicant has made a representation on 5.8.96 (Annexure A6) to the third respondent. It is finding that there is no response to the representation that the applicant has filed this application for the following reliefs:

"1. To declare that the temporary appointment of the applicant on 10.11.86 as Lower Division Clerk is only a cadre conversion and not a reversion and direct the respondents to take action accordingly. OR



- 2. To direct the respondent to treat as promotion the change of cadre of the applicant on 10.5.89 as Telecom Office Assistant and revise her pay fixation accordingly..."
- 2. When the application came up for hearing today, counsel appearing on both sides agreed that the application could be disposed of with appropriate direction to the respondents to dispose of the representation made by the applicant within a specific time.
- 3. In the light of the submissions made by the counsel on either side, we admit the application and dispose of the same with a direction to the third respondent to consider the representation made by the applicant on 5.8.96 (Annexure A6) in accordance with law and to give the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. No costs.

Dated the 8th April, 1997.

P.V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER

A.V. HARIDASAN VICE CHAIRMAN

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List of Annexures

1. Annexure A-4: True copy of the Memo No.Q3108/56 dated 19-2-96 is sued by 1st respondent.

2. Annexure A-6: True copy of the Representation dated 5-8-96 submitted by the applicant to the 3rd respondent.